

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

WRIT PETITION ( Civil) NO. 811/2020

GOOD GOVERNANCE CHAMBERS (G2 CHAMBERS) PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

O R D E R

Learned counsel for the petitioner submits that he may be permitted to withdraw the petition as the issue sought to be addressed was in respect of children of the migrant workers when Covid 19 was prevailing.

The writ petition is dismissed as withdrawn as aforesaid.

.....J.  
[SANJAY KISHAN KAUL]

.....J.  
[ABHAY S. OKA]

NEW DELHI,  
NOVEMBER 03, 2022.

ITEM NO.10

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 811/2020

GOOD GOVERNANCE CHAMBERS (G2 CHAMBERS)

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

IA No. 74275/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 39194/2021 - EXEMPTION FROM FILING O.T.)

Date : 03-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ABHAY S. OKA

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Mr. Sumeet Sodhi, AOR  
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Mr. Prannoy Joe Sebastian, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The writ petition is dismissed as withdrawn  
in terms of the signed order.

Pending applications stand disposed of.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)

[ Signed order is placed on the file ]